

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 54(ND)14

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017.

NAME OF THE COMPANY:Sh. Dhirendra Pratap Singh V/s. M/s. Dook Consulting Services Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Anil Kumar Sahu, Counsel		
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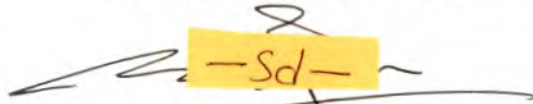
	For the Respondent (s)	: Mr. Ajay Brahma, Advocate Mr. Amartyo Biswas, Advocate Mr. Shantanu Prashar		
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Order

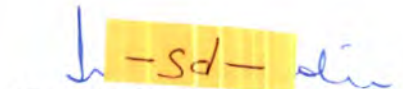
Respondents were directed to file all the resolutions by way of the current status of the respondent company as well as the certain other particulars in addition to the Company's assets and liabilities. The same has not been done.

Ld. Counsel prays for one more opportunity to file the same. The direction given vide order dated 1st March, 2017 has also not been complied with. The respondents are given the last opportunity to comply in respect of both the orders.

To come up on 8th September, 2017.


-Sd-

(S. K. Mohapatra)
Member (T)


-Sd-

(Ina Malhotra)
Member (J)